

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR
(through Virtual Mode)**

WP(C) PIL No.9/2020
CM No.2320/2020

Dr. Sandeep Mawa, Aged about 42 years
S/o Roshan Lal Mawa R/o Karan Nagar,
Srinagar, Chairman, J&K Reconciliation
Front, Head Office, Karam Nagar,
Srinagar

.....Petitioner(s)

Through: None

Vs

1. U.T. of Jammu & Kashmir
Through its Chief Secretary,
U.T. of Jammu and Kashmir,
Civil Secretariat, Srinagar/Jammu.
2. Principal Secretary to Government,
Home Department, J&K,
Civil Secretariat, Srinagar/Jammu
3. Director General of Police
Jammu & Kashmir Government,
Srinagar/Jammu.
4. Senior Superintendent of Police,
Anantnag.

..... Respondent(s)

Through: Mr. Mohsin Qadri, Sr. AAG with
Ms. Maha Majeed, Advocate

**Coram: HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE MOKSHA KHAJURIA KAZMI, JUDGE**

ORDER

11.12.2023

1. None appears for the petitioner.
2. In this PIL, the petitioner is seeking direction to be issued upon the respondent Nos. 1 and 2 for initiating inquiry into the induction of Special Police Officers (SPOs) as Constables in the cadres of Police Department from the years 2018 upto March, 2020. The petitioner also seeks a direction upon

respondent Nos. 3 and 4 to submit the list of candidates appointed as SPOs during the aforesaid period with a further direction to the Central Bureau of Investigation to investigate the appointments of the SPOs as Constables for the aforesaid period, alleging same to be illegal.

3. In the order dated 03.02.2021, this Court has observed that on perusal of the petition, allegations were found to be vague and the petitioner has also not disclosed his credentials properly. Accordingly, one month's time was granted to the petitioner to file better affidavit in support of the petition. However, despite deferring the matter on number of occasions, needful has not been done.

4. Further the matter pertains to selection and appointment of SPOs as Constables, thus, falls in the realm of service jurisprudence as already observed by this Court in order dated 03.06.2022. It has not been pleaded how the selection and appointment of SPOs as Constables are illegal and whether any questionable method has been adopted, which would render these appointments illegal.

5. Apart from the above, none of the beneficiaries have been impleaded, though they would have a right to be heard in the event any adverse order is to be passed by this Court.

6. Under the circumstances, we are of the opinion that this PIL can be closed with liberty to the petitioner to approach this Court again with better particulars.

7. With the above observations, this PIL stands closed.

(Moksha Khajuria Kazmi)
Judge

(N. Kotiswar Singh)
Chief Justice

Jammu
11.12.2023
Vinod, PS

Whether the order is reportable: Yes/No